

IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH : BANGALORE
BEFORE SHRI. B. R. BASKARAN, ACCOUNTANT MEMBER
AND
SMT. BEENA PILLAI, JUDICIAL MEMBER

ITA No.2497/Bang/2019
Assessment Year : 2008 - 09

M/s Eurofins Advinus Ltd., (Formerly known as Advinus Therapeutics Ltd.), No.21 & 22, Phase II, Peenya Industrial Area, Peenya, Bengaluru-560 058.	Vs.	The Dy. Commissioner of Income-tax, Circle-6(1)(2), Bengaluru
PAN - AAFCA 2502 B		
APPELLANT		RESPONDENT

Appellant by	:	Shri Sudheendra B.R, C.A
Respondent by	:	Shri S Sundar Rajan, Addl. CIT (DR)

Date of Hearing	:	28-09-2020
Date of Pronouncement	:	06-10-2020

ORDER

PER BEENA PILLAI, JUDICIAL MEMBER

Present appeal has been filed by assessee against order dated 25/09/2019 passed by Ld.CIT(A)-3, Bengaluru for assessment year 2016-17.

2. A letter has been filed with registry on 8/6/2020 stating that assessee has opted for Vivad se Vishwas Scheme, 2020. It

has been submitted that assessee seeks withdrawal of the appeal.

3. Ld.Sr.DR do not object to the same.

4. We have perused submissions advanced by both sides in light of records placed before us.

5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeal pending. We note that assessee has yet not received Form 3 from the department. Considering the situation, we dismiss the present appeal as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in the event, Form 1 filed by assessee is not accepted by revenue.

In the result, with above liberty, we dismiss present appeal as withdrawn.

Order pronounced in the open court on 6th Oct, 2020

Sd/-
(B. R. BASKARAN)
Accountant Member
Bangalore,
Dated, the 6th Oct, 2020.

Sd/-
(BEENA PILLAI)
Judicial Member

/Vms/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar, ITAT, Bangalore

		Date	Initial	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-10-2020		Sr.PS
3.	Draft proposed & placed before the second member	-10-2020		JM/AM
4.	Draft discussed/approved by Second Member.	-10-2020		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-10-2020		Sr.PS/PS
6.	Kept for pronouncement on	-10-2020		Sr.PS
7.	Date of uploading the order on Website	-10-2020		Sr.PS
8.	If not uploaded, furnish the reason	--		Sr.PS
9.	File sent to the Bench Clerk	-10-2020		Sr.PS
10.	Date on which file goes to the AR			
11.	Date on which file goes to the Head Clerk.			
12.	Date of dispatch of Order.			
13.	Draft dictation sheets are attached	No		Sr.PS